

**KARNATAKA ACT NO. 8 OF 2016**

(First Published in the Karnataka Gazette Extra-ordinary on the  
Fourth day of January, 2017)

**THE KARNATAKA SOUHARDA SAHAKARI  
(SECOND AMENDMENT) ACT, 2016**

(Received the assent of the Governor on the Thirty First day of December, 2016)

An Act further to amend the Karnataka Souharda Sahakari Act,  
1997.

Whereas, it is expedient further to amend the Karnataka  
Souharda Sahakari Act, 1997 (Karnataka Act 17 of 2000);

Be it enacted by the Karnataka State legislature in the sixty  
seventh year of the republic of India, as follows:-

**1. Short title and Commencement.-** (1) This Act may be called  
the Karnataka Souharda Sahakari (Second Amendment) Act, 2016.

(2) It shall come into force at once.

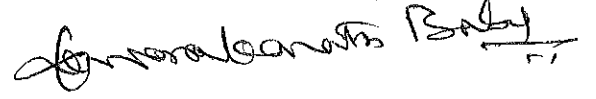
**2. Amendment of section 10.-** In the Karnataka Souharda  
Sahakari Act, 1997 (Karnataka Act 17 of 2000) in section 10, in sub-  
section (2), in clause (xxi), after sub-clause (a), the following shall be  
inserted, namely:-

“(a-a) 0.50 percent towards the Sahakara Academy (Reg), Mysore,  
registered under the Karnataka Societies Registration Act, 1960 and  
sponsored by the State Government for the purpose of carrying out  
Co-operative education, training and research.”

The above translation of ಕರ್ನಾಟಕ ಸೌಹಾರ್ದ ಸಹಕಾರಿ (ಎರಡನೇ ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2016 (2017ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ: 8) be published in the official Gazette under clause (3) of Article 348 of the Constitution of India.

**VAJUBHAI VALA**  
**GOVERNOR OF KARNATAKA**

By Order and in the name of  
the Governor of Karnataka,



**(K.DWARAKANATH BABU)**  
Secretary to Government  
Department of Parliamentary Affairs